

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:2182  
ANSWERED ON:01.12.2000  
VIOLATION OF INCOME TAX ACT,1962 BY AFWWA  
GADDE RAMAMOCHAN;M.V.V.S MURTHI;SHIVAJI MANE

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Air Force Wives Welfare Association violated provisions of Income Tax Act, 1962 by not filing tax returns on its earning from Santushti Complex between 1985 to 1998;
- (b) if so, whether any investigation has been done by the Income tax Department in this regard;
- (c) if so, the details thereof and the action taken; and
- (d) if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI GINGEE N.RAMACHANDRAN)

(a),(b),(c) & (d):- The Air Force Wives Welfare Association has been held to be exempt u/s 10(23AA) of the Income-tax Act, 1961 w.e.f. Assessment Year 1985-86. The Association has filed returns of income up to Assessment Year 1996-97 and audited accounts for the Assessment Years 1997-98 & 1998-99. It has shown income from the Santushti Complex, in the returns of income for the Assessment Year 1993-94 to Assessment Year 1996-97 and in the audited accounts in the Assessment Years 1997-98 & 1998-99.